



NOTIFICATION No. 51 / 2019

I

The Government in G.O.Ms.No.313, Home (Cts.II) Department, dated 06.04.2017, read with G.O.(Ms).No.2380, Home (Courts-II) Department, dated 07.12.2018, have issued orders sanctioning the constitution of Special Court at Chennai to deal with cases of fake stamp papers and fake Indian Currency (in the cadre of Senior Civil Judge).

Thiru. B.Santhosh, Senior Civil Judge, functioning as II Metropolitan Magistrate, Egmore, Chennai, is transferred and posted as Metropolitan Magistrate, Special Court to deal with cases of fake stamp papers and fake Indian Currency, Egmore, Chennai, in the aforesaid newly sanctioned Court.

II

The Government in G.O.Ms. No.304, Home (Courts-II) Department, dated 05.04.2017, have issued orders sanctioning the constitution of Special Court at Chennai to try the Crime Branch CID cases in CC No.3876/2009 for the offences punishable under the provisions of the Prize Chits and Money Circulation Scheme (Banning) Act, 1978 (in the cadre of Senior Civil Judge).

Thiru. S.Raju, Senior Civil Judge, functioning as Metropolitan Magistrate for exclusive trial of CCB Cases (relating to cheating cases in Chennai) and CBCID Metro Cases, Egmore, Chennai, is transferred and posted as Metropolitan Magistrate, Special Court to try the CBCID cases in CC No.3876/2009 for the offences punishable under the Prize Chits and Money Circulation Scheme (Banning) Act, 1978, Egmore, Chennai, in the aforesaid newly sanctioned Court.

**HIGH COURT OF MADRAS,
CHENNAI.
DATED: 04.04.2019.**

**Sd/- C.Kumarappan
REGISTRAR GENERAL**